

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-121-2020**

Farid Veljee ... Petitioner
Versus
The Greater Panaji Planning &
Development Authority & anr. ... Respondents

Shri Abhay Nachinolkar, Advocate for the petitioner.

Shri S. Karpe, Advocate for the respondent No.1.

Shri A.D. Bhole, Advocate for the respondent No.2.

**Coram:- M. S. SONAK &
DAMA SESHADRI NAIDU, JJ.**

Date :- 28th August, 2020

P.C.:

Heard Shri Abhay Nachinolkar, learned Counsel for the petitioner, Shri S. Karpe, learned Counsel for the respondent No.1 and Shri A.D. Bhole, learned Counsel for the respondent No.2.

2. Shri Nachinolkar, learned Counsel for the petitioner states that the newly impleaded respondents have been duly served and were also duly intimated the date of today's hearing.

3. The main relief in this petition is to seek a direction to the respondent no.1 to dispose of the petitioner's application dated 18/07/2017 in accordance with law.

4. The learned Counsel for the respondent no.1 points out that the application dated 18/07/2017 is not an application for regularization, rather it is an application seeking approval for revised plan. On instructions, he states that such application be disposed of in accordance with law and on its own merits within a period of eight weeks from today. We accept the statement of Shri Karpe, learned Counsel for the respondent No.1. According to us, the grievance of the petitioner in this petition stands substantially redressed with the statement made by Shri Karpe, learned Counsel for the respondent no.1.

5. Accordingly, we dispose of this petition in the aforesaid terms.

6. All concerned to act on the basis of an authenticated copy of this order.

DAMA SESHADRI NAIDU, J.

mv

M. S. SONAK, J.